

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4559
ANSWERED ON:22.04.2013
POLLUTION UNDER CONTROL CERTIFICATES
Ramasubbu Shri S.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the validity period of Pollution Under Control (PUC) certificate for vehicles;
- (b) whether the Government has taken note of the problems being faced by the vehicle owners to get their vehicles under PUC certificate on quarterly basis;
- (c) if so, whether the Government has any proposal to increase the validity period and if so, the details thereof;
- (d) whether a number of pollution checking centres are not adequately equipped with required standards;
- (e) if so, whether the Government has issued any directions to the States to upgrade the equipment at pollution checking centres and if so, the details thereof; and
- (f) whether the said directions are being complied with by the States and if not, the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (c) According to sub-rule (7) of rule 115 of Central Motor Vehicles Rules, 1989 (CMVRs), the validity of "Pollution Under Control" (PUC) certificate issued by an agency authorised for this purpose by the State Government shall be for six months. A proviso was added in the said sub-rule vide notification dated 23rd February, 2012 to provide that one year after the commencement of the final notification, the validity of the certificate shall be twelve months for the vehicles manufactured as per Bharat Stage-IV norms.

(d) & (f) According to sub-rule (3) of rule 116 of CMVRs, the measurement for compliance to the specified emission norms shall be done with a meter of the type approved by any agency referred to in rule 126 of CMVRs or National Environmental Engineering Research Institute, Nagpur. The measuring meters are required to conform to Type Approval Procedure (TAP) document 115/116 approved by Standing Committee on Emissions in the year 2004 and notified in CMVRS on the 10th April, 2007. Enforcement of provisions of the rules is done by the State Governments.